

**BEFORE THE ADJUDICATING OFFICER**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

---

**CORRIGENDUM ORDER [UNDER RULE 5(5) OF SEBI (PROCEDURE FOR  
HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 1995]**

**To**

**[ADJUDICATION ORDER No.: Order/AP/SK/2021-22/11579 dated April 28, 2021]**

---

1. Whereas, an Adjudication Order No. Order/AP/SK/2021-22/11579 dated April 28, 2021 (hereinafter referred to as 'order'), has been passed in the matter of Aptech Limited.
2. And whereas in paragraph 10 of the said order, inadvertently a typographical error, which is apparent on the face of record on such order has occurred. To rectify such error in the order, it is ordered that the last two lines of the said paragraph 10 wherein it was mentioned that – *“I, therefore, do find any merit in the contention of the Noticee in this regard.”* shall now be read as *“I, therefore, do not find any merit in the contention of the Noticee in this regard.”*
3. The other contents of the Adjudication Order No. Order/AP/SK/2021-22/11579 dated April 28, 2021 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

**Date: April 29, 2021**

**Place: Mumbai**

**Amit Pradhan**

**Adjudicating Officer**